## GOVERNMENT OF MEGHALAYA LAW (A) DEPARTMENT.

## NOTIFICATION (ORDERS BY THE GOVERNOR)

Dated Shillong, the 26th September, 2025.

**No. LJ (A) 89/2021/277** - In exercise of powers conferred under sub - section (1) of Section 32 of the Protection of Children from Sexual Offences Act, 2012, the Governor of Meghalaya is pleased to appoint Smti. Naphida Banri Warjri, Advocate as the Addl. Public Prosecutor (POCSO), East Khasi Hills District, Shillong with immediate effect and until further orders.

Sd/Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo No. LJ (A) 89/2021/277-A, Copy forwarded to:- Dated Shillong, the 26<sup>th</sup> September, 2025.

- 1. The Advocate General, Meghalaya, High Court of Meghalaya, Shillong -793001.
- 2. The Director General of Police, Meghalaya, Shillong
- 3. The Deputy Commissioner, East Khasi Hills District, Shillong.
- 4. The District & Session Judges, East Khasi Hills District, Shillong.
- 5. The Superintendent of Police, East Khasi Hills District, Shillong.
- 6. The Accountant General (A&E), Meghalaya, Shillong-793001.
- 7. The Secretary, High Court Bar Association, Shillong.
- 8. The Secretary, Shillong Bar Association, Shillong.
- 9. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
- 10. Smti. Naphida Banri Warjri, Advocate. Charge report of assuming charge as Addl. Special Public Prosecutor along with contact No. should also be furnished to this Department.
- 11. The Treasury Officer, Shillong Treasury, Shillong.
- 12. Law (B) Department.
- 13. DEO, Law Department.

Deputy Secretary to the Govt. of Meghalaya, Law (A) Department.